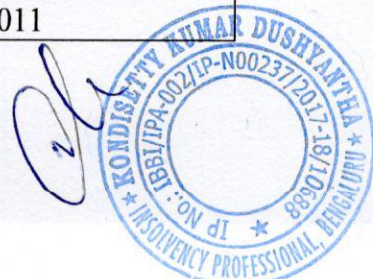


FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MANALI SUGARS LIMITED		
RELEVANT PARTICULARS		
1.	Name of corporate debtor	Manali Sugars Limited
2.	Date of incorporation of corporate debtor	26/07/1995
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Karnataka
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U01542KA1995PLC048389
5.	Address of the registered office and principal office (if any) of corporate debtor	Shop No.30/31, Stadium Complex Station Road, Bijapur – 586 101
6.	Insolvency commencement date in respect of corporate debtor	22-03-2021 (Copy of the order received on 23-03-2021)
7.	Estimated date of closure of insolvency resolution process	18-09-2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Kondisetty Kumar Dushyantha IBBI/IPA-002/IP-N00237/2017-18/10688
9.	Address and e-mail of the interim resolution professional, as registered with the Board	No. 404/2, 7th Main, 9th Main, 2nd Block, Jayanagar, Bengaluru – 560 011 dushyanthak@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	No. 404/2, 7th Main, 9th Main, 2nd Block, Jayanagar, Bengaluru – 560 011 manalisugarscirp@gmail.com
11.	Last date for submission of claims	06-04-2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads Physical Address: No. 404/2, 7th Main, 9th Main, 2nd Block, Jayanagar, Bengaluru – 560 011



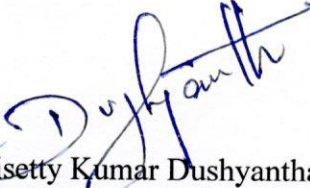
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Manali Sugars Limited on 22-03-2021.

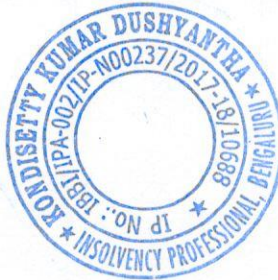
The creditors of Manali Sugars Limited, are hereby called upon to submit their claims with proof on or before 06-04-2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA. – Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.


Kondisetty Kumar Dushyantha
Interim Resolution Professional
Manali Sugars Limited
IBBI/IPA-002/IP-N00237/2017-18/10688



Date: 24-03-2021

Place: Bengaluru

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